

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 848 of 2019**

**IN THE MATTER OF:**

Deepakk Kumar .... Appellant

Vs

M/s Phoenix ARC Pvt. Ltd. & Anr. .... Respondents

**Present:**

**For Appellant: Dr. U.K. Chaudhary, Senior Advocate with  
Mr. Satya Veer, Mr. Dhruv Gupta and Mr.  
Rajiv Singh, Advocates.**

**For Respondents:**

**ORDER**

**11.09.2019** Learned Counsel for the Appellant submits that the Appellant is agreed to settle the matter with the Respondent – ‘Financial Creditor’. He prays for and is allowed 15 days’ time to settle the matter.

Post the case ‘for orders’ on **30<sup>th</sup> September, 2019**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)